



2026:AHC:15776

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 216 of 2026

Manoj Kumar

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Maurya
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, for the following relief :-

"issue a writ, order or direction in the nature of Mandamus Commanding the Respondent No. 2 to consider and decide the appeal (No. 0366 of 2025 Computer Case No. 20255453100000366; Manoj Kumar and others Vs Smt. Lalti Devi) filed under Section 11 (1) Uttar Pradesh Consolidation of Holding Act 1953 within a stipulated period of time given by this Hon'ble Court."

3. It is submitted that the appeal under Section 11(1) of the U.P.C.H. Act is pending consideration since 20.05.2025, despite the fact that opposite parties in the appeal have already appeared and the case is ripe for final adjudication.
4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a

period of **ten months** from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

January 21, 2026
VR